IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 11th day of December, 2008

ORIGINAL APPLICATION NO.477/2008

CORAM:

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

R.A.Rattawa, Sr.Accountant Officer, O/o Central Excise and Customs, NCR Building, Statue Circle, C-Scheme, Jaipur.

.. Applicant

(By Advocate: Shri P.N.Jatti)

Versus

- Union of India through Controller General of Accounts, Ministry of Finance, Khan Market, New Delhi.
- Principal Chief Controller of Accounts, Central Board of Excise and Customs, Accountant General Revenue Building, I.P.Estate, New Delhi.
- Shri B.L.Bairwa,
 Accounts Officer,
 O/o Custom and Central Excise,
 Bhavnagar,
 Gujarat.

... Respondents

(By Advocate: Shri Kunal Rawat)

ORDER (ORAL)

PER HON'BLE MR.B.L.KHATRI

The applicant has filed this OA thereby praying for quashing the order dated 25.11.2008 (Ann.A/1), whereby he has been transferred from Jaipur to Nashik.

- 2. Vide ad-interim order dated 27.11.2008, this Tribunal has stayed the operation of the impugned transfer order dated 25.11.2008 (Ann.A/1).
- From the material placed on record it is evident that the applicant has made a representation dated 26.11.2008 (Ann.A/4) to respondent No.2 for redressal of his grievance, which has not yet been disposed of. Since representation of the applicant is still pending consideration before respondent No.2, without entering into the merit of the case I am of the view that it will be in the interest of justice if a direction is No.2 to decide the aforesaid respondent representation of the applicant by passing a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. Ordered accordingly. It is, however, made clear that operation of the impugned transfer order dated 25.11.2008 (Ann.A/1) shall remain stayed till disposal of the applicant's representation. It is also made clear that the applicant will be at liberty to approach this Tribunal again if he feels aggrieved by the order to be passed on his representation.
- 4. With these observations, the OA stands disposed of. No order as to costs.

B.L.KHATRI) MEMBER (A)